


NOTES OF THE REGISTRY	ORDERS OF THE TRIBUNAL
<p>Notice issued to all the respondents by Regd. A.D. Posts.</p> <p>By <u>S.O. 4.9.02</u></p> <p>By <u>14/9/02</u></p> <p>Mr. S.B. Jena, Asst. has appeared for all the respondents but counter not filed.</p> <p>By <u>10/10/02</u></p> <p><u>Registrar</u></p> <p><u>11.10.2002</u></p> <p>The Applicant is absent. Shri S.B. Jena, Ld. ASC has already filed Memo of Appearance for all the Respondents on 03.09.02 and today files one M.A. praying therein 4 weeks time to file counter. Heard. Time granted till 30.10.2002 for counter.</p> <p>M.A. is disposed of <u>only</u></p> <p>By <u>11/10/2002</u></p> <p><u>Registrar</u></p> <p>Counter not filed.</p> <p>By <u>29/10/02</u></p> <p><u>Registrar</u></p>	<p><u>07.02.03</u></p> <p>The Applicant is absent on call. No steps taken by him to file any rejoinder. Pleadings are therefore deemed completed. List this case for final hearing.</p> <p>By <u>12/2/03</u></p> <p><u>REGISTRAR</u></p> <p><u>Order dated 26.2.2003</u></p> <p>None appeared for the applicant when called nor the applicant in person. However, Shri S.B.Jena, A.S.C. is present. To give one more opportunity, adjourned to 5.3.2003. No further time.</p> <p>By <u>24/2</u></p> <p><u>VICE-CHAIRMAN</u></p> <p><u>Order dated 5.3.2003</u></p> <p>Heard Shri S.J.Pradhan for the applicant and Shri S.B.Jena, Addl.Standing Counsel for the Respondents. It has been disclosed in the O.A. by the applicant that he had filed an appeal before the Chief Engineer, Jabalpur Zone on 2.4.2001, which is still pending. The Respondents have admitted the said fact in their counter and have stated that the matter has already been placed before the appropriate authorities and the same is under consideration. I, however, feel that enough time has <del>been</del> passed in the meantime for the appellate authority to dispose of the matter by passing orders on the appeal of the applicant. As the matter is now pending for about a year, I would, at this stage, direct the</p>

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Respondent No.2 to dispose of the appeal by passing suitable orders within a period of 90 days from the date of receipt of this order.

With the above direction, this O.A. is disposed of. No costs.

With the disposal of O.A., M.A. filed by Shri S.B.Jena, seeking correction of counter(which has been allowed) is disposed of.

  
VICE-CHAIRMAN 93